

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

OA No. 953 of 2024

**IN THE MATTER OF:**

**Pramod Kumar Puri**

...Petitioner

**Vs**

**State of Haryana**


...Respondents

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Dated: 16/01/2025

Place: Sonapat

  
 Regional Officer,  
 HSPCB, Sonipat

Report in the matter of O.A. No. 953/2024 titled as Pramod Kumar Puri Applicant Versus State of Haryana Respondent in compliance of Hon'ble National Green Tribunal Order dated 12.09.2024.

1. **Back ground and Directions of Hon'ble NGT:**

The matter in OA No. 953/2024 titled as Pramod Kumar Puri Applicant Versus State of Haryana Respondent related to Mr. Deepak Tejpal and his son Mr. Sahil Tejpal, who are also resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana are extracting groundwater illegally for running a Shreejee RO Water Plant and Ice Cream Factory in the residential area of Jeewan Nagar, Ward No. 19, Sonipat, Haryana. They are extracting groundwater without any authority or permission obtained from the Competent Authority and also causing loss of public revenue.

In the above said matter, Hon'ble NGT vide order dated 12/09/2024 (attached as **Annexure-1**) directed as under:-

*"3. We find that basic complaint is with regard to extraction of groundwater for commercial purposes. In our view, this complaint, at the first instance, can effectively be addressed by District Administration and Statutory Regulator in State of Haryana.*

*4. Accordingly, we constitute a Joint Committee comprising District Magistrate, Sonipat and Haryana Pollution Control Board.*

*5. District Magistrate, Sonipat shall be the Nodal authority for coordination and compliance of this order.*

*6. The above Joint Committee shall visit the site, collect relevant information and if finds violation of environmental laws in any manner, take punitive, preventive, prohibiting and remedial action in accordance with law and submit a compliance Report before Registrar General of this Tribunal within two months. If any further orders is required, Registrar General of this Tribunal shall place the matter before the Bench concerned."*

2. **Compliance of the Orders of Hon'ble NGT:**

In Compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi in OA No 953/2024 the committee of following officers was constituted as Deputy Commissioner, Sonapat letter issued vide no. 4952/ALAF A dated 08.11.2024. The copy of the letter is attached as **Annexure- R2**.

- i. Sh. Amit Kumar, Sub Divisional Magistrate, Sonipat (Representative of District Magistrate, Sonipat).
- ii. Sh. Pardeep Singh, Regional Officer, HSPCB, Sonipat

It was directed by Hon'ble NGT that joint committee have to undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action.

The Joint Committee visited the site on 15.01.2025 and it was found that the RO Water Plant and Ice Cream Factory as mentioned in the complaint has been dismantled from the site. Photographs of the site inspection are attached as **Annexure- R3**.

Present report is being filed by the Joint Committee through Haryana SPCB, for the consideration of Hon'ble National Green Tribunal.

  
(Sh. Pardeep Singh),  
Regional Officer, HSPCB,  
Sonipat

  
(Sh. Amit Kumar),  
SDM, Sonipat

Item No.01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 953/2024

Pramod Kumar Puri

...Applicant

Versus

State of Haryana

...Respondent

Date of hearing: 12.09.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

**ORDER**

1. Mr. Pramod Kumar Puri, resident of Puri House, Jeewan Nagar, Ward No. 19, Sonipat, Haryana has sent a letter petition dated 22.11.2023 whereupon exercising *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401***, Tribunal has registered this Original Application (hereinafter referred to as '**OA**') under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**').

2. The complainant has said that Mr. Deepak Tejpal and his son Mr. Sahil Tejpal, who are also resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana are extracting groundwater illegally for running a Shreejee RO Water Plant and Ice Cream Factory in the residential area of Jeewan Nagar, Ward No. 19, Sonipat, Haryana. They are extracting

groundwater without any authority or permission obtained from the Competent Authority and also causing loss of public revenue.

3. We find that basic complaint is with regard to extraction of groundwater for commercial purposes. In our view, this complaint, at the first instance, can effectively be addressed by District Administration and Statutory Regulator in State of Haryana.

4. Accordingly, we constitute a Joint Committee comprising District Magistrate, Sonipat and Haryana Pollution Control Board.

5. District Magistrate, Sonipat shall be the Nodal authority for co-ordination and compliance of this order.

6. The above Joint Committee shall visit the site, collect relevant information and if finds violation of environmental laws in any manner, take punitive, preventive, prohibiting and remedial action in accordance with law and submit a compliance Report before Registrar General of this Tribunal within two months. If any further orders is required, Registrar General of this Tribunal shall place the matter before the Bench concerned.

7. With the above directions, this OA is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 12, 2024  
Original Application No. 953/2024  
ag

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आज़ादी का  
अमूल्य महोत्सव

उपायुक्त कार्यालय,  
सोनीपत



DEPUTY COMMISSIONER OFFICE,  
SONIPAT

कार्यालय: लघु सचिवालय, गोहाना रोड, सोनीपत, हरियाणा

OFFICE: MINI SECRETARIAT, GOMANA ROAD, SONIPAT, HARYANA

## अति आवश्यक

प्रेषक

डॉ मनोज कुमार, आई०ए०एस०,  
जिलाधिश सोनीपत।

सेवा में

उपमण्डल मैजिस्ट्रेट,  
सोनीपत।

क्रमांक

/एल०एफ०ए०

दिनांक

विषय:-

Joint Inspection in the matter OA No 953/2024 Titled as  
Parmod Kumar Puri V/S Satate of Haryana.

उपरोक्त विषय के सन्दर्भ में।

विषयाधीन मामले में क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, सोनीपत के कार्यालय से प्राप्त पत्र क्रमांक HSPCB/SR/2024/1371 Dated 26-09-2024 की छाया प्रति आपको भेजकर अनुरोध है कि आप NGT के आदेश दिनांक 12.09.2024 की अनुपालना में आपको सयुक्त निरीक्षण करने के लिए जिलाधिश, सोनीपत की तरफ से आपको प्रतिनिधि नियुक्त किया जाता है। अतः निरीक्षण रिपोर्ट 7 दिन के अन्दर-अन्दर इस कार्यालय में भिजवाना का कष्ट करें।

कृते: जिलाधिश, सोनीपत।

पू० क्रमांक

4952 /एल०एफ०ए०

दिनांक

11/11/24

इसकी एक प्रति क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, सोनीपत को उनके कार्यालय के पत्र क्रमांक HSPCN/SR/2024/1371 Dated 26-09-2024 के सन्दर्भ में भेजकर अनुरोध है कि आप उपमण्डल मैजिस्ट्रेट, सोनीपत से समर्पक स्थापित करने का कष्ट करें।

कृते: जिलाधिश, सोनीपत।

8-11-24

**Annexure-R/3**

